

**THE HIGH COURT OF MADHYA PRADESH****M.Cr.C. No. 46460/18***(Arjun Singh Vs. State of M.P.)***Gwalior, Dated 13/12/18**

Shri R.S. Rawat, Advocate for the petitioner.

Shri Yogesh Parashar, Public Prosecutor for the State.

Case-diary is perused.

Learned counsel for the rival parties are heard.

This is 2nd repeat bail application u/S. 439 of Cr.P.C. filed by the petitioner for grant of bail after rejection of earlier one on merits with liberty to come again after investigation is over.

Petitioner has been arrested on 11/9/18 by Police Station Amola District Shivpuri (M.P.) in connection with Crime No. 87/18 registered in relation to the offences punishable u/Ss. 420, 418 and 409 of IPC.

Learned Public Prosecutor for the State opposed the application and prayed for its rejection by contending that on the basis of the allegations and the material available on record, no case for grant of bail is made out.

Petitioner is alleged with cheating and breach of trust while working as Kiosk Operator.

Since petitioner has no antecedent and custodial interrogation is not necessary and charge-sheet has been filed which has been brought on record by the petitioner alongwith document No. 11854/18 filed on 10/12/18 and looking to the fact that early conclusion of the trial is a bleak possibility and prolonged pre-trial detention being an anathema to the concept of liberty and the material placed on record does not disclose the possibility of the petitioner fleeing from justice, this Court is inclined to extend benefit of bail to the petitioner.

Accordingly, without expressing any opinion on merits of the case, this application is allowed and it is directed that the petitioner be released on bail on furnishing a personal bond in the sum of **Rs. 1,00,000/- (Rs. One Lac only) with two solvent sureties**

**each of Rs. 50,000/-** to the satisfaction of the concerned Trial Court.

This order will remain operative subject to compliance of the following conditions :-

1. The petitioner will comply with all the terms and conditions of the bond executed by him;
2. The petitioner will cooperate in the investigation/trial, as the case may be;
3. The petitioner will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The petitioner shall not commit an offence similar to the offence of which he is accused;
5. The petitioner will not seek unnecessary adjournments during the trial; and
6. The petitioner will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;

A copy of this order be sent to the Court concerned for compliance.

C.c. as per rules.

**(Sheel Nagu)**  
**Judge**